

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT VI**

Item No. 34.

C.P. (IB)/836(MB)2022

CORAM:

**SHRI. SANJIV DUTT,**  
**MEMBER (TECHNICAL)**

**SHRI. KR SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **22.08.2023**

NAME OF THE PARTIES: **USHDEV INTERNATIONAL LIMITED**

**VS**

**ARCHISHA STEELS PRIVATE LIMITED**

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Adv. Ashish Pyasi, appeared for the CD.

There is no representation from OC. It is seen from the records that the OC has not been appearing on earlier occasions, on **11.11.2022, 16.12.2022, 15.02.2023, 11.04.2023, 10.05.2023** and **17.07.2023**.

The counsel for the CD submits that the claim of OC is in respect of certain invoices starting from **01.04.2016 to 19.04.2016** and he vehemently argued that the claim is **barred by limitation**.

In view of the above and on the basis of the conduct of OC not pursuing the matter, it is clearly inferred that the OC is not interested in the above Application. Hence, we have no other option but to dismiss this Application.

**Dismissed for default.**

Sd/-  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

//SKS//

Sd/-  
**KR SAJI KUMAR**  
**MEMBER (JUDICIAL)**